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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH:JAIPUR.

CP No.30/95

Date of order: 28.11.1996

Ramanand Saxena

: Petitioner

vs.

Shri A.B.Mathur & Ors.

: Respondents

Mr. Surendra Singh, counsel for the petitioner

Mr. Bhupesh Dube, Head Clerk, Departmental Representative
for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this contempt petition, the petitioner
Shri Rama Nand Saxena has prayed that respondents
may be punished for contempt of court for not
implementing the order passed by the Tribunal on
1.10.1993 (Annex A/1) in OA No.298/90, Rama Nand
Saxena Vs. Union of India and others.

2. We have heard the learned counsel for the
petitioner and Mr. Bhupesh Dube, Head Clerk, Departmental
Representative for the respondents and have perused the
reply and additional reply filed by the respondents.

3. The direction in the Tribunal's order dated
1.10.1993 was regarding the grant of promotion to
the petitioner. Since the petitioner had retired
from service, notional promotion was granted to him
and payment of benefits to the tune of Rs. 22,750/-
has been arranged to be made to the petitioner in

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compliance of the judgment of the Tribunal. In the circumstances, the contempt petition has become infructuous. It is, therefore, dismissed. The notices issued are discharged.

R.P.

(RATAN PRAFASH)

MEMBER (J)

O.P.S.

(O.P.SHARMA)

MEMBER (A)